

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A./100/167/2021
M.A./100/190/2021



New Delhi, this the 27th day of January, 2021

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Indian Railways Medical Laboratory Technologists Association (Registered) Through its General Secretary Balwan Singh Mehla, Age – 51 Lab. Superintendent, NRCH Delhi
2. Sunil Kumar Prajapati, S/o Hiralal Prajapati, R/o Bhopal Road Sunil Hardware Rajeev Nagar Ward, Sagar, Sagar City, Madhya Pradesh - 470002

(Through Ms. Chitwan Godara with Shri Gaurav Yadav, Advocates)

Versus

1. Ministry of Railway
Through Secretary Railway Board,
Address:
Federation of Railway Officer's Association
Office, 256-A, Rail Bhawan,
Raisina Road, ND-110001
2. Govt. of India,
Ministry of Health and Family Welfare
Through its Secretary to Govt. of India,
Nirman Bhawan, New Delhi-01
3. Ministry of Finance,
Through its Secretary,
Department of Revenue
Room No.46, North Block,
New Delhi-110001
4. Department of Personnel & Training,
Through its Secretary,
North Block, New Delhi,
Near Parliament House
New Delhi-110001

(Through Shri Krishna Kant Sharma, Advocate for respondent 1
Shri Rajeev Kumar, Advocate for respondents 2 to 4)

ORDER (ORAL)



Hon'ble Mr. R.N. Singh, Member (J)

The applicants have filed the present OA against the action of the respondents, particularly respondent no.1, for non-implementation of the 7th CPC recommendations.

2. Learned counsel for the applicants submits that the Government of India had set up the 7th CPC to furnish a report regarding the pay revision and conditions of service of various categories of Central Government employees. The said CPC has submitted the report to the government and, he submits, that the relevant portion of the recommendations of the 7th CPC has been annexed with the OA as Annexure A-1. He further adds that the Cabinet has approved the recommendations of the 7th CPC (Annexure A-2).

3. Learned counsel for the applicants submits that the applicants have preferred various representations followed by reminders to respondent no.1 for redressal of their grievances, however, till date, no order has been passed by respondent no.1. She further submits that the applicants had earlier approached the Hon'ble High Court of Delhi,

however, the said Writ Petition was disposed of with liberty to the applicants to approach this Tribunal, vide order/judgment dated 17.12.2020 (Annexure A-11).



4. Issue notice. Shri Krishna Kant Sharma and Shri Rajeev Kumar, learned counsel appearing for respondents no.1 and 2 to 4 respectively on advance service, accept notice.

5. At this stage, learned counsel for the applicants submits that the applicants shall be satisfied if the present OA is disposed of at this very stage with direction to respondent no.1 to consider the applicants' pending representations (Annexure A-10) and to dispose of the same by passing a reasoned and speaking order in a time bound manner. To such request of the learned counsel for the applicants, there is no opposition from the learned counsel for the respondents.

6. In view of the aforesaid, without going into the merits of the matter, the present OA is disposed of with direction to respondents, particularly respondent no.1, to consider the applicants' aforesaid representations and dispose of the same by passing a reasoned and speaking order as

expeditiously as possible and, in any case, within a period of 4 months from the date of receipt of a copy of this order.

7. The OA is disposed of in the aforesaid terms. Pending MA also stands disposed of. No costs.



(Mohd. Jamshed)
Member (A)

(R.N. Singh)
Member (J)

/cc/daya/dkm/